

Wage agreement in BHEL

1685. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the wage agreement in BHEL, expired on 31 August this year;

(b) if so, whether a new agreement was arrived at before the expiry date;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI):

(a) Yes, Sir.

(b) No, Sir.

(c) and (d). Discussions in the Joint Committee of BHEL, which is the apex level bipartite forum of the Company, are still in progress.

Schemes to remove backwardness in Bihar

1686. SHRI RAM VILAS PASWAN: Will the Minister of PLANNING be pleased to state the names of the schemes included in the Sixth Five Year Plan for removing the backwardness in Bihar?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): A number of Schemes/projects/programmes included under different Heads of Development in the Sixth Five Year Plan will help in removing backwardness in Bihar. Special mention may be made of the following:

(1) Poverty alleviation programmes/schemes, such as, Integrated Rural Development Pro-

gramme, National Rural Employment Programme, Drought Prone Area Programme, etc.

(2) Minimum Needs Programme to cater to the needs primarily of the rural areas.

(3) Tribal Sub-Plan.

(4) Special Component Plan for Scheduled Castes.

Increase in Dowry Deaths

1687. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have seen the news item published in the Hindustan Times dated 6 September, 1982 where in it has been stated that dowry deaths have doubled in seven years in the country;

(b) if so, whether Government propose to make dowry death cognizable and non-bailable offences throughout the country; and

(c) other measures adopted by Government to minimise the dowry deaths in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) (a) A news item appeared in the Hindustan Times dated 6th September, 1982 wherein it has been stated that dowry deaths have been doubled in seven years in the country.

(b) Dowry death in unnatural circumstances will be either murder (Section-302) culpable homicide (Section-304) abetting suicide (Section-306) etc. of the Indian Penal Code. All these offences have been classified as cognizable and non-bailable.